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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 308/93.

Dt. of Decision : 23-8-94.

1. L.Ramchander	29. K.K.Nambiyar
2. V.Seetha Raman	30. Gulam Mohd.Ashfaq
3. T.Narasimhulu	31. Mrs.Mallamma
4. C.Yadaiah	32. T.Nook Raj
5. G.S.Benarji	33. Mrs.Aruna Chowdry
6. Jaitu Nisha	34. Mrs.Parvatamma
7. Murarilal Goyer	35. Mrs.Laxmi K.Pillai
8. Sivmohan	36. Mrs.Ponnamma
9. Maramma	37. Ratan Rai
10. N.Chkraparte	38. J.Ramesh
11. Shiva Charan	39. S.Sugunamma
12. N.Mahalaxmi	40. Ch.Srinivasa Rao
13. Syed Fasiulla Hussaini	41. Y.R.Choudary
14. Dashrath Singh	42. Yasam Dasarithi
15. Molly Thankachan	43. E.D.Vargheesh
16. Mrs. Sathi Babu	44. J.J.Dash
17. Mrs.V.Ponnamma	45. P.V.Chakrapani
18. Mrs.Maria Kutty Skaria	46. Byju Prabhakar
19. Veera Raghavan	47. Shaik Ahmed
20. Kamalash	48. Asha Wankhede
21. M. Muchamma	49. Mrs. Mangal Singh
22. Manoramma	50. Mrs.K.Ramalaxmi
23. B. Laxman	51. Mrs.Chandra Wilson
24. Krishna Devi	52. Mrs.G.K.Elizebeth Viswanath
25. V.Chandra	53. C.Dhanasekaran
26. P.N.Thank Mani	54. Mrs.Shanthi Rosaline
27. Subalasmi	55. Mrs.Suguna Daniel
28. P.Chandran	

.. Applicants.

1. The Union of India, rep. by its Secretary, Ministry of Home Affairs, North Block, New Delhi.
2. The Union of India, rep. by its Secretary Ministry of Health & Family Welfare, New Delhi.
3. The Director General of Police, Central Reserve Police Force, New Delhi.
4. The Inspector General of Police, Central Reserve Police Force, Road No.12, Banjara Hills, Hyderabad.
5. The Chief Medical Officer, 2nd Base Hospital, Central Reserve Police Force, Chandrayagutta, Hyderabad.

.. Respondents.

Counsel for the Applicants : Mr. J.Chamanthi

Counsel for the Respondents : Mr. N.V.Ramana, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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0A 308/93.

Dt. of Order: 23-8-94.

(Order passed by Hon'ble Shri A.B.GORTHI, Member (A)).

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The applicants are the Members of the Hospital Staff working in the Central Reserve Police Force, II Base Hospital, Hyderabad. The contention of the applicants is that they are unfairly denied the benefit of grant of ration money, which benefit is available to certain other Members of Central Reserve Police Force, ~~in the Central Reserve Police Force~~. Their prayer in this Original Application is for a direction to the Respondents to grant them ration money on par with other staff, including the Hospital Staff of Central Reserve Police Force, working on identical terms and conditions as applicable to combatized non-gazetted persons of the

2. The Respondents, in their reply, have refuted the claim of the applicant by stating that non-gazetted persons of Central Reserve Police Force including Ministerial Staff were sanctioned ration money when they were working in the operational areas and at certain specified areas. The said concession ^{was} ~~was~~ extended to the Members of the Force at a higher rate in places.

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where ~~where~~ the Force is deployed on internal security duties. Further, ration money at the rate of Rs.50/- p.m. for combatised personnel posted in Training Institutions and static formations was also introduced. This concession was not admissible to the Ministerial and non-gazetted staff who ~~was~~ were not combatised.

3. Learned standing counsel for the Respondents has brought ^{to} our notice that the Guwahati Bench of the Tribunal in a similar matter directed the grant of ration money to non-combatant Ministerial and Hospital Staff of CRPF (OA 17/88). The Respondents filed S.L.P.No.15728/90, challenging the decision of the Guwahati Bench of the Tribunal. The Hon'ble Supreme Court vide interim order dt.29-10-91, directed the Respondents to grant 50% ration money to the applicants therein. Consequently, in the case before us also there is an interim order directing the Respondents to pay 50% of the ration money as is being paid to the ~~similar~~ applicants in OA 17/88.

4. As the matter is pending before the Hon'ble Supreme Court for a decision, no final orders have been issued in this case although the pleadings are complete. Keeping in view the ^{final} the considered view that no useful purpose would be served in keeping this case pending final decision of

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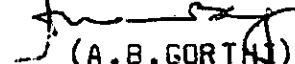
Hon'ble Supreme Court. It would meet the ends of justice if this O.A. is disposed of with the following directions to the Respondents :-

(i) the applicants shall continue to receive 50% ration money, unless there are any further orders in this regard from the Hon'ble Supreme Court, till a final decision in SLP No.15728/90;

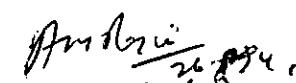
(ii) the benefit, if any, of the orders of the Hon'ble Supreme Court in SLP 15728/90, shall equally accrue to the applicants in this O.A.

5. Original Application is ordered accordingly.

No orderas to costs.


(A.B. GORTHI)
Member (A)

Dt. 23rd August, 1994.
Dictated in Open Court.


Amriti 26.8.94.
DEPUTY REGISTRAR(J)

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Copy to:

1. The Secretary, Union of India, Ministry of Home Affairs, North Block, New Delhi.
2. The Secretary, Ministry of Health & Family Welfare, Union of India, New Delhi.
3. The Director General Of Police, Central Reserve Police Force, New Delhi.
4. The Inspector General of Police, Central Reserve Police Force, Road No.12, Banjara Hills, Hyderabad.
5. The Chief Medical Officer, 2nd Base Hospital, Central Reserve Police Force, Chandrayanagutta, Hyderabad.
6. One copy to Smt. J. Chamanthi, Advocate, 3-4-874/1, Barkatpura, Hyderabad - 27.
7. One copy to Mr. N.V. Ramana, Addl. CGSC, CAT, Hyderabad.
8. One copy to Library, CAT, Hyderabad.
9. One spare copy.

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